

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 1108
ANSWERED ON 28.07.2023

ELECTROCUTION OF PASSENGERS AT NEW DELHI RAILWAY STATION

1108 SHRI NARANBHAI J. RATHWA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that cases of electrocution at New Delhi Railway Station recently were due to deficiency in railway's working system and leakage occurred due to insulation failure;
- (b) if so, the action taken by Railways against erring officials and number of officials who have been arrested due to their negligence; and
- (c) amount of compensation which has been given to deceased and total number of cases of electrocution in various Railways during the last two years?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)

- (a) The post mortem report of the deceased has indicated that exact cause of death can be ascertained only after chemical analysis report of Histopathology/Viscera. However, a technical investigation was done by the Railways on the possibility of electric shock when the passenger fell down and touched the signage pole. Visual inspection of the accident site and the measurements taken during the technical inspection suggests a likely insulation failure of the cable, possibly due to external factors which damaged the cable's protective layer.
- (b) Three officials have been taken up under Discipline and Appeal Rules (D&AR). Government Railway Police (GRP) has registered a case. No railway official has been arrested till date.
- (c) An amount of ₹ 10 lakh has been announced as enhanced ex-gratia by Hon'ble Minister of Railways and ₹15,000 ex-gratia had been sanctioned by Divisional Railway Manager (DRM). The family has, however, not accepted the same. This case at New Delhi Railway Station is the only case of electrocution involving passengers over IR during the last two years.
